## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 26.8-87

REVIEW APPLICATION NO	57 /88( )
IN APPLICATION NO. 1678/86(T)	
W.P. NO	

Applicant

DG. ESIC. New Delhi & another

V/s Shri T. Abdul Razak

To

- The Director General Employees State Insurance Corporation ESIC Buildings Kotla Road New Delhi
- The Regional Director
   Employees State Insurance Corporation
   No. 10, Binni Fields
   Binnipet
   Bangalore 560 023
- 3. Shri M. Papanna Advocate No. 99, Magadi Chořd Road Vijayanagara Bangalore - 560 040
- 4. Shri T. Abdul Razak
  No. 10, Corporation Quarters
  Berli Street Cross
  Shanthinagar
  Bangalore 560 023
- 5. Shri S. Vasantha Kumar Advocats

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH Seshadripuram

Bangalore - 20

Please find enclosed herewith the copy of ORDER/STAW/

INTERIMENT passed by this Tribunal in the above said Review

application on 20-8-87

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SECTION X SECTION

Encl : as above

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Ques Date: 28-8-87

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BANGALORE BENCH: BANGALORE

DATED, THE 20TH DAY OF AUGUST, 1987.

PRESENT

THE HON'BLE MR. JUSTICE K.S. PUTTASWAMY .. VICE CHAIRMAN

AND

THE HON'BLE MEMBER (ADMN.), SHRI P.SRINIVASAN

## REVIEW APPLICATION NO.57 OF 1937.

- 1. The Director General Employees' State Insurance-Corporation, ESIC Buildings, Kotla Road, NEW DELHI.
- 2. The Regional Director,
   Employees' State Insurance Corporation, No.10, Binni Fields,
   Binnipet, Bangalore-23. .. Applicants.

(Shri M. Dapanna, Advocate for the applicants)

-vs-

Shri T.Abdul Razak,
Then Manager, Local Office,
E.S.I. Corporation,
No.10, Corporation Quarters,
Berli Street Cross,
Shanthinagar, Banyalore-23.

.. Respondent.

(Shri S. Vasanth Kumar, Adv. for respondent)

This application coming for hearing this day, VICE CHAIRMAN made the following:

Order



## ORDER

In this review application made under Section 22(3)(f) of the Administrative Tribunals Act,1985 (the Act), the applicants herein,who were respondents, have sought for a review of the order made by this Tribunal on 16-4-1987 allowing Application No.1678/86(T) filed by the respondent herein, who was the applicant in that case.

- 2. In his application, the respondent had challenged the competence of Regional Director, ESI Corporation (RD) to initiate disciplinary proceedings against him, which had found favour with the Division Bench on the ground that the RD was not his appointing authority. But, a Full Bench of this Tribunal, in its opinion rendered on 10-8-1987 in Application Nos.473 and 474/87 while examining this very question had over-ruled the decision rendered in Application No.1678/86(T) and had concurred with the earlier contrary view expressed in Application No.1653/86(T). From this, it follows that the view expressed by the Bench in Application No.1678/86 filed by the respondent, discloses an apparent error on the face of the record and therefore the same calls for a review.
- 3. In the light of our above discussion, we allow Review Application No.57 of 1987, recall the



order made in Application No.1678/86 and direct that the said application be restored to its original file.

4. Review Application is allowed. But, in the circumstances of the case, we direct the parties to bear their own costs.

(K.S.PUTTASUAMY) VICE CHAIRMAN.

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(P.SRINIVASAN)
MEMBER(A)

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DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL 2/8.

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